

considering this proposal keeping in view the necessity for the said National Highway and the bridge?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) Yes, Sir.

(b) The Annual Plan 1998-99 is yet to be finalised and it is too early to give details.

[English]

#### Construction of Freedom Memorial

765. SHRIMATI SARADA TADIPARTHI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a decision has been taken by the Government to construct a freedom memorial as part of the 50 years celebration of India's Independence; and

(b) if so, the details thereof and the estimated cost of the memorial?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI): (a) and (b) The National Committee for the Commemoration of 50 years of India's Independence have approved the idea of the construction of a freedom memorial and also desired that a group of historians should be commissioned to re-draft the Concept Note. An expert Committee has been set up to look into the technical, historical and architectural and other detail. The said expert committee has met twice to consider the matter in detail. The Government is yet to take a decision on the recommendations of the expert committee.

#### Pollution By Fertilizer Plants

766. SHRI K.P. SINGH DEO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have identified the Fertilizer plants causing water and air pollution in the country;

(b) if so, the action initiated by the Government against these Fertilizer plants; and

(c) the specific steps proposed to be taken by the Government to stop water and air pollution?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. Out a total of 110 fertilizer plants identified in the country for priority action for pollution control, 96 have provided the requisite pollution control facilities, 8 are closed and the remaining 6 are defaulters. Out of 6 defaulting units, action has been initiated against 4 units under Section 5 of the Environment (protection) Act, 1986 by the Central Pollution Control Board and the matter regarding the remaining 2 units is sub-judice in the Hon'ble Supreme Court.

#### Eco/Environment Clubs

767. SHRI UTTAM SINGH PAWAR:

SHRI MAHENDRA SINGH BHATI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of Eco/Environment clubs opened for training on the environmental education, State-wise;

(b) the extent to which the targets set for such training have been achieved;

(c) the details of districts selected for "Paryavaran Vahinis" in the country; and

(d) the norms, if any, laid for the determination of cares excellence for promotion of environment?

THE MINISTER FOR ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) The State-wise details of Eco-clubs set up during last three years are given in the statement-I enclosed.

(b) No physical targets have been set up for achievements by the Eco-clubs. However, these Eco-clubs have been successful in educating school children about various environmental issues.

(c) So far, 195 districts have been selected for constitution of Paryavaran Vahinis in the country. State-wise distribution of Paryavaran Vahinis is given in the enclosed statement-II.

(d) The Centres of Excellence are set up in renowned institutions for research, education and training activities in priority areas of environmental sciences.

#### Statement

##### *List of Eco-Clubs set up in Various States for Training on Environment Education*

S.No.	State	1994-95	1995-96	1996-97
1	2	3	4	5
1.	Andhra Pradesh	222	86	185
2.	Assam	26	31	26
3.	Arunachal Pradesh	50	—	—
4.	Bihar	40	—	179

1	2	3	4	5
5.	Goa	18	82	100
6.	Haryana	186	33	—
7.	Jammu & Kashmir	28	—	—
8.	Karnataka	31	50	73
9.	Maharashtra	133	—	210
10.	Madhya Pradesh	139	186	94
11.	Manipur	—	—	100
12.	Orissa	148	—	175
13.	Punjab	51	—	—
14.	Rajasthan	—	27	25
15.	Tamil Nadu	—	54	79
16.	Uttar Pradesh	204	80	257
17.	West Bengal	89	483	50
18.	Delhi	—	79	—
Total		1365	1191	1553

**Statement-II***State-wise List of Districts Selected for Constitution of Paryavaran Vahinis***Andhra Pradesh**

1. Vishakapatnam
2. Kurnool
3. Khammam
4. Krishna - HQ. Machilipatnun
5. Karimnagar
6. East Godavari - HQ. Kakinada
7. West Godavari - HQ. Eluru
8. Mehboobnagar
9. Medak
10. Ranga Reddy
11. Nalgonda

**Arunachal Pradesh**

1. East Siang
2. Tirap
3. Dibang Valley - HQ. Anini

4. East Kameng - HQ. Seppa
5. Lohit - HQ. Tezu
6. Lower Subansiri - HQ. Ziro
7. Tawang
8. Tirap - HQ. Khonsa
9. Upper Subansiri - HQ. Daporijo
10. West Kameng - HQ. Bomdila
11. West Siam - HQ. Along
12. Papumpare - HQ. Itanagar

**Assam**

1. Dibrugarh
2. Sibsagar
3. Karbi-Anglong
4. Silchar

**Bihar**

1. Dhanbad
2. Ranchi
3. Singhbhum
4. Hazaribagh

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| <p>5. Rohtas</p> <p>6. Godda</p> <p>7. West Champaran</p> <p><b>Goa</b></p> <p>1. South Goa - HQ. Margao</p> <p>2. North Goa - HQ. Panaji</p> <p><b>Gujarat</b></p> <p>1. Ahmedabad</p> <p>2. Valsad</p> <p>3. Vadodara</p> <p>4. Dangs</p> <p>5. Bharaucah</p> <p>6. Surat</p> <p>7. Junagarh</p> <p><b>Haryana</b></p> <p>1. Rohtak</p> <p>2. Hissar</p> <p><b>Himachal Pradesh</b></p> <p>1. Kulu</p> <p>2. Kangra</p> <p>3. Sirmour</p> <p>4. UNA</p> <p>5. Hamirpur</p> <p>6. Chamba</p> <p>7. Mandi</p> <p>8. Bilaspur</p> <p><b>Jammu and Kashmir</b></p> <p>1. Jammu</p> <p>2. Baramula</p> <p>3. Leh</p> <p>4. Anantnag</p> <p>5. Pulwama</p> <p>6. Srinagar</p> <p>7. Badgam</p> <p>8. Kupwara</p> <p>9. Kargil</p> | <p>10. Udampur</p> <p>11. Doda</p> <p>12. Kathua</p> <p>13. Rajaori</p> <p>14. Poonch</p> <p><b>Karnataka</b></p> <p>1. Dakshina Kannada</p> <p>2. Mysore</p> <p>3. Bangalore Rural</p> <p>4. Shimoga</p> <p>5. Gulberga</p> <p>6. Bidar</p> <p>7. Belgaum</p> <p><b>Kerala</b></p> <p>1. Iduki</p> <p>2. Palghat</p> <p>3. Ernakulam</p> <p>4. Kozhikode</p> <p>5. Wynad</p> <p>6. Malapuram</p> <p><b>Madhya Pradesh</b></p> <p>1. Bastar - HQ. Jagdalpur</p> <p>2. Balaghat</p> <p>3. Bhind</p> <p>4. Bilaspur</p> <p>5. Chhindwara</p> <p>6. Damoh</p> <p>7. Durg</p> <p>8. Mandsaur</p> <p>9. Jabalpur</p> <p>10. Raisen</p> <p>11. Hoshangabad</p> <p>12. Satna</p> <p>13. Sehore</p> <p>14. Shahdol</p> <p>15. Betul</p> |
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16. Bhopal
17. Chatarpur
18. Datia
19. Dewas
20. Dhar
21. East Nimar (HQ. Khandwa)
22. Guna
23. Gwalior
24. Indore
25. Jhabua
26. Mandla
27. Morena
28. Narsinghpur
29. Panna
30. Raigarh
31. Raipur
32. Rajnandgaon
33. Ratlam
34. Rewa
35. Sagar
36. Seoni
37. Shajapur
38. Shivpuri
39. Sidhi
40. Surguja (HQ. Ambikapur)
41. Tikamgarh
42. Ujjain
43. Vidisha
44. West Nimar (HQ. Khargone)

**Maharashtra**

1. Bhandara
2. Nagpur
3. Pune
4. Thane
5. Chadrapur
6. Raigarh

7. Sindhudurg
8. Ratnagiri
9. Bombay City
10. Jalgaon
11. Nasik
12. Aurangabad
13. Ahmednagar
14. Kolhapur
15. Satara
16. Sholapur
17. Sangli

**Manipur**

1. Ukhrul

**Meghalaya**

1. East Khasi Hills - HQ. Shillong

**Mizoram**

1. Aizawl

**Nagaland**

1. Kohima
2. Mokokchung

**Orissa**

1. Kalahandi - HQ. Bhawanipatna
2. Bolangir
3. Dhenkanal

**Punjab**

1. Sangrur
2. Ludhiana
3. Ropar
4. Ferozepur

**Rajasthan**

1. Dhungarpur
2. Pali
3. Udaipur
4. Alwar
5. Kota
6. Chittorgarh

**Sikkim**

1. North Sikkim
2. South Sikkim
3. West Sikkim

**Tamil Nadu**

1. Madras
2. Madurai
3. Nilgiris
4. North Arcot
5. Thirunelveli Kottaboman
6. Dindigul
7. Tanjore
8. Trichy
9. Vallalar
10. Salem
11. Villapuram Ramasamy Padyatchiar

**Tripura**

1. South Tripura - HQ. Udaipur

**Uttar Pradesh**

1. Agra
2. Allahabad
3. Kanpur
4. Sultanpur
5. Sonbhadra - HQ. Robertsganj
6. Dehradun
7. Chamoli
8. Nainital
9. Ghaziabad
10. Deoria
11. Moradabad
12. Saharanpur
13. Meerut
14. Muzaffarnagar

**Union Territories****Andaman and Nicobar Islands**

1. Andamans

**Chandigarh**

1. Chandigarh

**Dadra and Nagar Haveli**

1. Dadra and Nagar Haveli

**Delhi**

1. Delhi

**Lakshadweep**

1. Lakshadweep

**Pondicherry**

1. Pondicherry

**Improvement in Telephone Facilities**

768. PROF. P.J. KURIEN:

SHRI NARENDRA BUDANIA:

SHRI JAYSINH CHAUHAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of the inadequate communication facilities in rural areas of the country;

(b) if so, the reasons therefor;

(c) the steps being taken provide adequate facilities at such places;

(d) whether any guidelines have been issued with regard to making improvement in the functioning of public telephones in rural areas of the country;

(e) if so, the reasons for non-compliance of guidelines; and

(f) the remedial measures taken/being taken/proposed to be taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS (SHIR BENI PRASAD VARMA): (a) to (c) Yes Sir. The Government is aware about the inadequacy of communication facilities in rural areas. All out efforts are being made to install at least one Village Public Telephone (VPT) in each village by the end of the 9th plan period. It is proposed to provide 7.5 lakhs Direct Exchange Lines including 83,000 VPTs during 1997-98.

(d) to (f) Guidelines have been issued to the field units for testing of Public Telephones installed in rural areas on daily basis. Performance monitoring is being done at the top management level in the Telecom Circles. The results are being analysed regularly in the DOT (Deptt. of Telecom) HQrs. All the Circles are complying with the guidelines issued in this regard.